

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2834
ANSWERED ON:06.12.2001
FILLING OF VACANCIES OF SCS/STS
BRIJLAL KHABRI

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a). whether `backlog/carried forward vacancies` reserved for SCs/STs and OBCs` are required to be treated as a `distinct group` as provided under Article 16 (4) B of the Constitution to overcome 50% ceiling limit on vacancies to be reserved in an year;
- (b). if so, the `backlog vacancies` ascertained as per para 5 of the DOPT OM No. 36012/2/96-Estt. (Res) dated July 2, 1997 n respect of SCs, STs and OBCs in Group A, B, C &D categories of services as on August 29, 1997 n his Ministry and when Special Drives etc. meant for filling such vacancies were stopped; (
- (c). the year-wise such carried forward vacancies filled during the last four years and those which remain unfilled; and
- (d). the fresh vacancies/posts accrued to reserved classes in all categories of posts during the last four years as per `post based rosters`?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

- (a) to (d). Information is being collected and will be laid on the Table of the House.